

- (11) (i) A copy of the Annual Report (Hindi and English versions) of the Saha Institute of Nuclear Physics, Calcutta, for the year 1995-96, alongwith Audited Accounts.
- (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Saha Institute of Nuclear Physics, Calcutta, for the year 1995-96.

(12) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (11) above.

[Placed in Library. See No. LT-1996/97]

- (13) (i) A copy of the Annual Report (Hindi and English versions) of the Tata Institute of Fundamental Research, Mumbai for the year 1995-96 alongwith Audited Accounts.
- (ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Tata Institute of Fundamental Research, Mumbai, for the year 1995-96.

(14) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (13) above.

[Placed in Library. See No. LT 1997/97]

(15) A copy each of the following papers (Hindi and English versions) under sub-section (1) of section 619A of the Companies Act, 1956:-

- (a) (i) Statement regarding Review by the Government of the working of the Nuclear Power Corporation of India Limited for the year 1995-96.
- (ii) Annual Report of the Nuclear Power Corporation of India Limited, for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

[Placed in Library. See No. LT 1998/97]

(b) (i) Statement regarding Review by the Government of the working of the CMCLimited, Hyderabad, for the year 1995-96.

(ii) Annual Report of the CMCLimited, Hyderabad for the year 1995-96, alongwith Audited Accounts and comments of the Comptroller and Auditor General thereon.

(16) Two Statements (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (15) above.

[Placed in Library. See No. LT 1999/97]

(17) (i) A copy of the Annual Report (Hindi and English versions) of the Sree & Chitra Tirunal Institute for Medical Sciences and Technology, Thiruvanthapuram, for the year 1995-96, alongwith Audited Accounts.

(ii) Statement (Hindi and English versions) regarding Review by the Government of the working of the Sree Chitra Tirunal Institute for Medical Sciences and Technology, Thiruvanthapuram, for the year 1995-96.

(18) Statement (Hindi and English versions) showing reasons for delay in laying the papers mentioned at (17) above.

[Placed in Library. See No. LT 2000/97]

(19) A copy each of the following papers (Hindi and English versions) :

(i) Memorandum of Understanding between the Electronics Corporation of India Limited and the Department of Atomic Energy for the year 1997-98.

[Placed in Library. See No. LT 2001/97]

(ii) Memorandum of Understanding between the Nuclear Power Corporation of India Limited and the Department of Atomic Energy for the year 1997-98.

[Placed in Library. See No. LT-2002/97]

(iii) Memorandum of Understanding between the Uranium Corporation of India Limited and the Department of Atomic Energy for the year 1997-98.

[Placed in Library. See No. LT 2003/97]

(iv) Memorandum of Understanding between the Indian Rare Earths Limited and the Department of Atomic Energy for the year 1997-98.

[Placed in Library. See No. LT. 2004/97]

Special order made by President authorising Governor of Nagaland for additional expenses during 1996-97 and statement correcting the reply given on 4.3.97 to U.S.Q No. 1687

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI MOHD. MAQBOOL DAR) : Sir, I beg to lay on the Table :

(1) A copy of the Special order (Hindi and English versions) made by the President authorising Governor of Nagaland for additional expenses during the year

1996-97 under 'Tour Expenses' of Schedule 11 to the Governors (Allowances and Privileges Rules, 1987, under sub-section (3) of section 12 of the Governors (Emoluments, Allowances and Privileges) Act, 1982.

[Placed in Library. See No. LT 2005/97]

- (2) Statement (Hindi and English versions) (i) correcting the reply given on the 4th March, 1997 to Unstarred Question No. 1687 by Prof. Ajit Kumar Mehta regarding Bomb Blast and (ii) giving reasons for delay in correcting the reply.

[Placed in Library. See No. LT - 2006/97]

12.02 hrs.

[English]

BUSINESS ADVISORY COMMITTEE (Thirteenth Report)

SHRIMATI GEETA MUKHERJEE (Panskura) : I beg to present the Thirteenth Report of the Business Advisory Committee.

12.02 ¼ hrs.

[English]

JOINT COMMITTEE ON OFFICES OF PROFIT (First Report)

SHRIMATI GEETA MUKHERJEE (Panskura) : I beg to present the First Report (Hindi and English versions) of the Joint Committee on Offices of Profit.

12.03 hrs.

[English]

STATEMENT BY MINISTER

Incidents during the Bihar Bandh on 3rd May 1997

THE MINISTER OF HOME AFFAIRS (SHRI INDRAJIT GUPTA) : Mr. Chariman, Sir, some hon. Members have expressed serious concern on the incident of violence in Bihar on 3rd May, 1997 during the Bihar Bandh. A mention was also made of firing on Shri R. P. Singh Rudi, M.P., Bihar.

As per available reports, a Statewide Bandh was observed on 3.5.1997 in Bihar on a call given by the BJP and the Samata Party demanding the dismissal of the State Government and the imposition of the President's Rule in the State following the CBI's decision to file a

chargesheet against the Bihar Chief Minister and 54 others in the "fodder scam".

During the Bandh, rail traffic was disrupted resulting in the delayed movement of many local and trunk route trains. However, essential services including hospitals, water and power supplies, were exempted from the purview of the Bandh.

The bandh was marked by stray incidents of violence. Incidents of group clashes between pro-bandh and anti-bandh supporters occurred in major districts, including Saran, Khagaria, Patna, Muzaffarpur, Rohtas, Jehanabad and Munger.

The State Government has reported that during the bandh a clash took place at about 11 a.m. between Shri Rajiv Pratap Rudy, BJP MP and his supporters on the one hand and Shri Raj Kumar Rai, JD MLA and his supporters on the other, in which some rounds were fired. The police reached the spot and the situation was brought under control. Nobody was injured.

The Government of Bihar has further reported that a case No. 117 of 97 dated the 3rd May, 1997 under Sections 147 and 307 of the IPC and under Section 27 of the Arms Act was registered at Police Station Sonapur on the complaint of Constable Subhash Ojha, the bodyguard of Shri R.P. Rudy, MP, alleging armed attack on the procession by 20 persons, including the bodyguard of the local MLA. According to the FIR lodged in this connection, about sixteen rounds were fired, aimed at Shri Rudy. No one was injured in the incident.

Another case No. 118/97 dated the 3rd May, 1997 under Section 27 of the Arms Act has also been registered at the same Police Station on the complaint of the JD MLA, Shri Raj Kumar Rai, against S/Shri Triloki Singh, Awadh Singh, Vimal Singh, Phekan Singh, Baiya Babu, Kewal Singh, Pankaj Singh, Ranvir Singh, Gopai Singh and Balam Singh alleging that these persons, led by the BJP MP, Shri R.P. Rudy, had attacked the complainant and his supporters while they were sitting in their party office and tried to kill them.

Both the cases - in view of the FIR and the counter-FIR from the two sides - are under investigation. ... (Interruptions)

SHRI RAJIV PRATAP RUDY (Chhapra) : Sir, the Speaker has permitted me to make a submission ... (Interruptions)

MR. CHAIRMAN : Under the Rules, you are not allowed to speak after the statement is read out by the Minister.

... (Interruptions)